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Title : Passing the Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 2008 as passed by Rajya Sabha.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): Sir, on behalf of Dr. Anbumani Ramadoss, I beg to move:

"That the Bill further to amend the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, as passed by Rajya Sabha, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRIMATI PANABAKA LAKSHMI: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: Item No. 42, Shri H.R. Bhardwaj – not present.

*...(Interruptions)*

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